

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/650(KB)2018  
IA(I.B.C)/867(KB)2024,  
IA(I.B.C)/857(KB)2024,  
IA(I.B.C)/224(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MAY 2024**

|                  |   |
|------------------|---|
| IN THE MATTER OF | <b>ANAND CARBO PRIVATE LIMITED<br/>VS<br/>KAMPILYA BUILDERS PRIVATE LIMITED</b> |
| UNDER SECTION    | <b>IBC UNDER SEC 9</b>  |

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Liquidator  
Mr. Amandeep Singh, Adv. ]  
Mr. Sudarshan Kr. Agarwal, Adv. ]  
Ms. Zeenat Shabab, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the liquidator present.
2. **IA(I.B.C)/867(KB)2024:**
  - a. This IA has been filed by the Liquidator to place on record the 13<sup>th</sup> Progress Report, which is placed at page nos. 10 to 27 of the application. This IA is supported by an affidavit which is placed at page nos. 28 to 30 of the application. The 13<sup>th</sup> Progress Report is taken on record, and this IA is accordingly **allowed** and **disposed of**.
3. **IA(I.B.C)/857(KB)2024:**
  - a. This IA has been filed by Applicant under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 ("IB Code") seeking for following reliefs: -
    - i. *To exclude the period of 180 Year from April 24, 2024 days from the said Liquidation Process;*

- b. The reason is mentioned in page nos. 10 to 12 at paragraph nos. 3 to 10 of this application and we are satisfied with it.
  - c. This IA is accompanied by an affidavit of Applicant at page no. 24 of the said application.
  - d. We have heard the Ld. Counsel for the Liquidator and perused the applications and the documents attached therewith.
  - e. Ld. Counsel Mr. Shaunak Mitra appearing on behalf of the liquidator submits that a further 6 months period is required to get the entire amount, i.e., receivable from a plan in relation to Kalyanpur Cement Ltd. will be recovered within the said period.
  - f. In view of the facts and circumstances stated in the application, we hereby grant **6 (six) months to the liquidator from today to complete the entire liquidation process** and file a report before this Adjudication Authority.
  - g. Accordingly, this **IA(I.B.C)/857(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.
4. List the main CP along with IA further consideration on **13.06.2024** had already posted.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**